
S.O. (E) In exercise of powers conferred under Para 1.03 and 2.04 of the Foreign Trade Policy, 2015-2020, the Director General of Foreign Trade hereby amends Para No. 2.54 (d)(v)(iv) of the Handbook of Procedures (2015-2020) by inserting Hazira Port and Kamarajar Port to the list of sea ports where Pre-shipment Inspection Certificate (PSIC) is exempted in case of import of metallic scrap coming from safe countries/regions. The amended para will be read as under (changes made are in bold letters):

Amended Para No. 2.54 (d)(v)(iv): Import consignments of metallic waste and scrap shall be subject to pre-shipment inspection certificate (PSIC) from the country of origin. However, metallic waste and scrap (both shredded and unshredded) imported from safe countries / region i.e. the USA, the UK, Canada, New Zealand, Australia and the EU will not require PSIC if consignments are cleared through these ten (10) ports namely, Chennai, Tuticorin, Kandla, JNPT, Mumbai, Krishnapatnam, Mundra, Kattupalli, Hazira and Kamarajar. Consignments from these six countries / regions will be accompanied by certificate from the supplier / scrap yard authority to the effect that it does not contain any radioactive materials / explosives. These will however be subject to radiation and explosive checks through portal monitors and container scanner at these ports. Trans-shipments through these countries / regions will not be allowed this facility. Import through remaining eight (8) other ports (for both shredded and unshredded scrap / waste), irrespective of country of origin, will be subject to PSIC.

2. Effect of this Public Notice:

Import of metallic waste and scrap from 6 safe countries / region without PSIC is now permitted from 10 designated ports including through Hazira port and Kamarajar port. As a result, the total number of sea ports exempted for PSIC for import of metallic scrap under Para 2.54 of HBP have increased from existing 08 to 10.

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